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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**


**Co. Appeal No. 132/252(3)/NCLT/AHM/2018**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2018**

Name of the Company: Virendra Kumar Agarwal  
(Creative Infracom Pvt Ltd)  
V/s.  
ROC, Gwalior.

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHILPESH DALAL	PCS	PETITIONER	
2.				

**ORDER**

PCS Mr. Shilpesh Dalal is present for the Appellant. None for the ROC.

The proof of service of notice of date of hearing on the ROC is filed.

The representation of the ROC as well as of the Income Tax Department is not yet received.

The Appellant files an additional affidavit.

The Registry is directed to issue a fresh notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

Reminder also be issued to the ROC.

List the matter on 07.06.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 26th day of April, 2018.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**